

**STATEMENT**

(b) The following steps inter-alia have been/are being taken to promote trade between India and Australia:—

- (i) Increasing contacts between Indian and Australian businessmen through the forum of regular meetings of the India-Australia Joint Business Council.
- (ii) Holding of annual trade talks through established mechanism of Joint Trade Committee (JTC).
- (iii) Holding of meeting of the Joint Ministerial Commission with Australia.
- (iv) Increased participation in international exhibitions held in Australia.
- (v) Holding of exclusive displays of Indian products in Australia through the assistance of Market Advisory Service of Australian Government.
- (vi) Holding of Buyer-Seller Meets in Australia.
- (vii) Exchange of Trade Delegations between the two countries.

**Black Money Generated by Property Dealers in Delhi**

1437. SHRI JANARDHANA  
POOJARY:  
SHRI JAGANNATH  
SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have conducted any survey to find out the black money generated by property dealers in Delhi;

(b) if so, the details and the outcome thereof; and

(c) the amount realised by Government as Income tax from property dealers in Delhi in the years 1987-88, 1988-89 and 1989-90?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a and (b) Surveys, as per the following details, have been conducted in Delhi under the provisions of Section 133A and 133B of the Income-tax Act at the various premises where business or profession is carried on, which also include the premises of property dealers:

<i>Financial Year</i>	<i>Survey u/s 133 A (No. of premises)</i>	<i>Survey u/s 133B (No. of premises)</i>
1989-90	167	1,03,999
1990-91 (upto June 1990)	160	1,118

Appropriate follow up action is taken in these cases after completion of survey.

(c) For finding out the income-tax collected from property dealers in Delhi, which may include property agents, builders and promoters, who may be assessed as individuals, companies, firms etc., assessment records of each and every assessee of Delhi

deriving income from business would be required to be examined before the information can be compiled for the three years. The effort and time required to be put in to compile this information may not be commensurate with the results sought to be achieved. However, if information about any specific case of property dealer is required, the same can be made available.